

BEFORE THE SECURITIES APPELLATE TRIBUNAL
MUMBAI

Date : 08.09.2022

Appeal No. 465 of 2020

Raj Kumar ...Appellant

Versus

Securities and Exchange Board of India ...Respondent

Mr. Vikas Bengani, Advocate i/b Harsh Kesharia, Advocate for the Appellant.

Mr. Abhiraj Arora, Advocate with Mr. Shourya Tanay, Advocate i/b ELP for the Respondent.

WITH
Misc. Application No. 521 of 2021
And
Appeal No. 14 of 2021

Mr. Rajkumar ...Appellant

Versus

Securities and Exchange Board of India & Anr. ...Respondents

Mr. Vikas Bengani, Advocate i/b Harsh Kesharia, Advocate for the Appellant.

Mr. Abhiraj Arora, Advocate with Mr. Shourya Tanay, Advocate i/b ELP for the Respondent.

Mr. Sumit Agrawal, Advocate with Mr. Viraj Parikh, Mr. Tarun Toprani, Mr. Pratham Darad and Ms. Kritika Kataria, Advocates i/b Regstreet Law Advisors for Respondent No. 2.

ORDER:

1. At the request of the learned counsel for the appellant stand over to October 11, 2022.
2. This order will be digitally signed by the Private Secretary on behalf of the bench and all concerned parties are directed to act on the digitally signed copy of this order. Certified copy of this order is also available from the Registry on payment of usual charges.

Justice M.T. Joshi
Judicial Member

Ms. Meera Swarup
Technical Member

08.09.2022
msb